

(a) whether any decision has since been taken regarding the location of Design Cell of the National Chemicals and Fertilizers Corporation Ltd.;

(b) by when it is likely to come into existence; and

(c) what would be the composition of the Board of Directors of the proposed Corporation?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) to (c). The location of the Design Cell as well as the detailed set up of the Corporation are still under consideration. It is likely to be set up during the current year.

12 Noon

#### PAPERS LAID ON THE TABLE

##### COLLECTION OF STATISTICS (CENTRAL) RULES, 1959

THE PRIME MINISTER (SHRI JAWAHARLAL NEHRU): Sir, I beg to lay on the Table, under sub-section (3) of section 14 of the Collection of Statistics Act, 1953, a copy of the Cabinet Secretariat Notification S.O. No. 3, dated the 22nd December, 1959, publishing the Collection of Statistics (Central) Rules, 1959. [Placed in Library. See No. LT-1905/60.]

##### KHADI AND VILLAGE INDUSTRIES COMMISSION REPORT FOR 1958-59

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, a copy of the Annual Report of the Khadi and Village Industries Commission for the year 1958-59. [Placed in Library. See No. LT-1896/60.]

##### STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS.

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, on behalf of

Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XIII—Nineteenth Session, 1957.
- (ii) Statement No. X—Twenty-first Session, 1958.
- (iii) Statement No. XII—Twenty-second Session, 1958.
- (iv) Statement No. X—Twenty-third Session, 1958.
- (v) Statement No. VII—Twenty-fourth Session, 1959.
- (vi) Statement No. V—Twenty-fifth Session, 1959.
- (vii) Statement No. III—Twenty-sixth Session, 1959.
- (viii) Statement No. II—Twenty-seventh Session, 1959.

[See Appendix XXVIII, Annexure Nos. 9 to 16 for (i) to (viii) respectively.]

##### NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): Sir, on behalf of Shri Bali Ram Bhagat, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing certain amendments in Government Notification No. 296—Customs, dated the 6th December, 1958:—

- (i) Notification G.S.R. No. 132, dated the 6th February, 1960.
- (ii) Notification G.S.R. No. 133, dated the 6th February, 1960.

[Placed in Library. See No. LT-1902/60 for (i) and (ii).]